Central Administrative Tribunal Principal Bench, New Delhi

C.P.No.351/2013 in O.A. No.2740/2009

Wednesday, this the 6th day of January 2016

Hon'ble Mr. A.K. Bhardwaj, Member (J) Hon'ble Mr. V.N. Gaur, Member (A)

Mr. K C Meena s/o Mr. Narayan Lal r/o 231, Vasant Enclave, New Delhi

..Applicant

(Nemo)

Versus

- Mr. P K Gupta, Commissioner
 North Delhi Municipal Corporation
 Dr. S P Mukherjee Civic Centre, 4th Floor
 J L Marg, New Delhi
- 2. Prof. Porshuttam Aggrawal, Chairman Union Public Service Commission Dholpur House, Shahjahan Road New Delhi

.. Respondents

(Mr. K M Singh, Advocate for respondent No.1 & Mr. Naresh Kaushik, Advocate for respondent No.2)

ORDER (ORAL)

Mr. A.K. Bhardwaj:

The operative portion of the Order dated 08.04.2010 passed by this Tribunal in O.A. No.2740/2009, alleging disobedience of which the present C.P. is filed, reads thus:-

".4 In view of the position referred to above, there is no hurdle now for the respondents in holding the DPC for regular promotion. Since the matter is already over delayed, we dispose of this Original Application and direct the respondents to hold DPC/review DPC, as the case may be, for regular promotion of the applicant for the posts of Executive Engineer (Civil) and Superintending Engineer (Civil) as expeditiously as possible and preferably within a period of six months from today."

- 2. Mr. K.M. Singh, learned counsel for North Delhi Municipal Corporation (respondent No.1) produced a copy of office order No.F.8 (3)/CED/Pt.IV/2015/4016 dated 28.12.2015 whereby the applicant has been granted regular promotion to the post of Superintending Engineer (Civil).
- 3. In the wake, we are satisfied that the Order passed by the Tribunal in the aforementioned O.A. stands complied with. C.P. is accordingly disposed of. Notices issued to the respondents are discharged. No costs.

(V.N. Gaur) Member (A) (A.K. Bhardwaj) Member (J)

January 6, 2016 /sunil/